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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 257/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

Name of the Company: Prashant Bipinbhai Thakore & Anr.  
(MGD Marketing Pvt Ltd)  
V/s.  
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jignesh R. Pujara & Co.	Practising Chartered Accountant	Petition 1 & 2	Pujara J.B.
2.				

**ORDER**

PCA Mr. Jignesh Pujara is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC as well as Income Tax Department is not yet received.

The Appellant is directed to issue a fresh notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

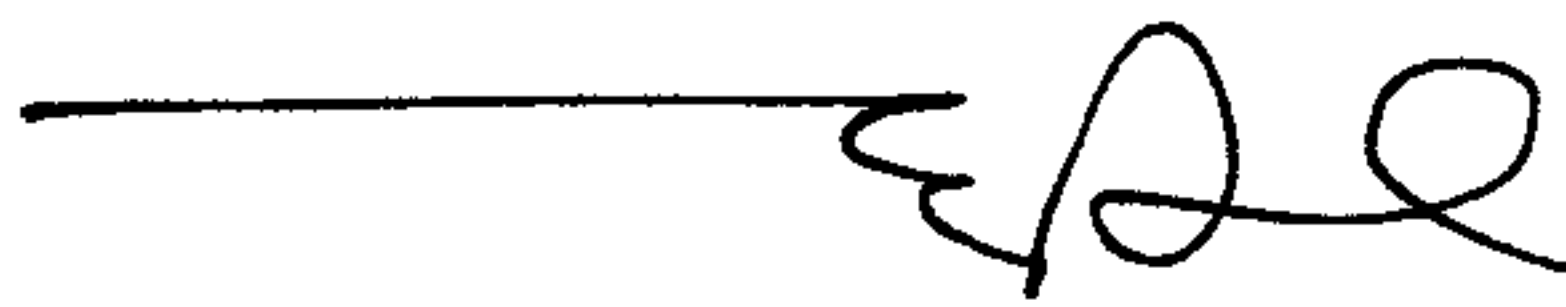
The Registry is directed to issue a fresh notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

List the matter on 21.08.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of July, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**